

File No. 1-1790/FSSAI/Imports/2019
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

22nd August, 2019

ORDER

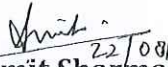
Subject: Certificate of Analysis from ISO 17025 accredited labs for testing of imported proprietary foods - reg.

Presently, as per Food Safety and Standards (Import) Regulations, 2017, imported proprietary foods as defined under Food Safety and Standards (Food Products Standards and Food Additives), 2011 Ninth Amendment Regulations, 2016 dated 10.10.2016, shall be tested for quality parameters as per Certificate of Analysis from exporting country submitted by importer and safety parameters as per Food Safety and Standards (Contaminants, Toxins and Residues) Regulation, 2011.

2. In this regard, FSSAI has now decided that the Certificate of Analysis as mentioned above for testing of imported proprietary food shall be accepted by Authorised Officer only if it is issued by an ISO 17025 accredited lab of exporting country with a valid scope for those parameters and product matrix.

3. It shall be effective from 01.01.2020.

This issues with the approval of the Competent Authority.


(Dr. Amit Sharma)
22/08/19
Director (Imports)

To-

1. All Authorised Officers, FSSAI
2. Director (Customs) and Commissioner (SW), CBEC – For circulation to all Authorised Officers from Customs for compliance.

Copy to :- **(For Information)**

3. ED(Compliance), FSSAI-HQ
4. Advisor (QA), FSSAI-HQ
5. Advisor (Standard), FSSAI-HQ
6. Head (Regulation & Codex), FSSAI-HQ
7. Head (Regulatory Compliance), FSSAI-HQ
8. CITO, FSSAI-HQ (for uploading on the FSSAI website)